

(ii) If the proprietor of the firm, its employee, partner or representative is convicted by a court of law following prosecution for offences involving moral turpitude in relation to the business dealings.

(iii) If there is strong justification for believing that the proprietor or employee or representative of the firm has been guilty of malpractices such as bribery, corruption, fraud, substitution of tenders, interpolation, misrepresentation, evasion or habitual default in payment of any tax levied by law; etc.

(iv) If the firm contumaciously refuses to return government dues without showing adequate cause and government are satisfied that this is not due to reasonable dispute which would attract proceeding in arbitration or court of law, and

(v) If the firm employs a government servant, dismissed, removed on account of corruption or employs a non-official convicted or an offence involving corruption or abatement of such an offence, in a position where he could corrupt government servants.

Nuclear Waste

2156. COL. SONA RAM CHOUDHARY : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have long term plans for disposal of nuclear low level radio active waste generated in India;

(b) if so, the details thereof;

(c) whether arrangements have been made with any foreign country for disposal of nuclear waste; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):
(a) Yes, Sir.

(b) Processes, technologies and equipment have been indigenously developed for treatment, conditioning, handling, packaging and disposal of low level radio-active wastes generated in India. Plants have been set up and are operated successfully for this purpose as per the guidelines and approvals given by the regulatory authority, namely the Atomic Energy Regulatory Board.

(c) No, Sir.

(d) Does not arise.

Mother Dairy

2157. SHRI AMAR ROY PRADHAN : Will the PRIME MINISTER be pleased to state:

(a) the number of fruits and vegetables outlets/ extension counters opened by Mother Dairy in Delhi since January 1, 1997;

(b) the locations of such outlets/extension counters where weighing machines without printer have been installed; and

(c) the reasons for providing the weighing machines without printer at such extension counters?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) 30 Fruit and vegetable outlets were opened by the Fruit and Vegetable Project in Delhi during the period January 1, 1997 to May 31, 1998.

(b) All fruit and vegetable outlets which were opened during the above period were provided weighing machines with printers.

(c) Does not arise in view of answer to (b) above.

[Translation]

Rajghat Inter-State Project

2158. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the construction work of the Rajghat inter-State Hydrel Power and Irrigation Project on the river of Betwa has not been completed since long;

(b) if so, the reasons therefor; and

(c) the time by which the proposed project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) Yes Sir.

(b) and (c) The construction of Rajghat inter-State Multipurpose Dam Project was started in October 1979 with the target date of completion as June, 1986. However, due to constraint of funds, the work could not be completed by June, 1986. The project was then rescheduled several times and the latest likely date of completion of the project is June, 1999.

[English]

Achievement of Targeted Plan Investment

2159. SHRI MADHAV RAO PATIL :
SHRI S.S. OWAI SI :

Will the PRIME MINISTER be pleased to state:

(a) the names of States which have not achieved the targeted plan investment for 1997-98;

(b) the reasons for not utilising the plan investment by them;

(c) the action being taken against such States; and

(d) the extent to which their plan outlay has been reduced for 1998-99?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (d) During 1997-98, the Planning Commission has approved Revised Plan Outlays at a lower level than the originally approved outlay in respect of 15 States listed in the attached Statement. The main reason for revised outlays of these States being lower than the originally approved outlays has been the shortfall in achieving the projected figures of States' own resources. Under the existing guidelines of the Planning Commission, the normal Plan assistance from the Central Government is given to the States to the full extent if the actual plan expenditure of the States does not fall below the originally approved/ revised approved outlay and the expenditure for earmarked sectors/schemes does not fall below the approved outlays for the same. In case of special category States, they are allowed to use upto 20% of plan assistance to meet their non Plan gap and cuts in central assistance are applied keeping in consideration. The actual expenditure figures for Annual Plan 1997-98 for the States are not yet available. The question of imposing a cut in central assistance in respect of these States will arise if the total expenditure turns out to be lower than revised approved outlay or the actual expenditure for the earmarked sectors/schemes falls below the approved outlays for them. The outlays for Annual Plan 1998-99 are yet to be finalised.

Statement

1. Arunachal Pradesh
2. Assam
3. Bihar
4. Goa
5. Haryana
6. Kerala
7. Madhya Pradesh
8. Manipur
9. Meghalaya
10. Nagaland

11. Orissa
12. Punjab
13. Tripura
14. Uttar Pradesh
15. West Bengal

Human Rights Violations

2160. SHRI MADHAVRAO SCINDIA : Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the reports of the US States Department imputing and alleging glaring human rights violations in India, involving poor prison conditions, arbitrary arrests, lengthy pre-trial detentions, prolonged under trial, legal and societal violence against women, female bondage and prohibition including child prostitution, trafficking and infanticide and child labour; and

(b) the details of the US State Departments report and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) and (b) Yes, Sir. The country reports of the US State Department on human rights are submitted to the US Congress in accordance with US law. Apart from criticism, these reports on India have regularly contained several positive references to Indian democracy, India's commitment to human rights and the institutional safeguards available in India for the promotion and protection of human rights. The report for 1997 is on the same pattern as the earlier reports. It is not the practice of Government to comment formally on these reports which are prepared pursuant to domestic US law.

Central Administrative Tribunal

2161. SHRI K.C. KONDAIAH : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to abolish the Central Administrative Tribunal functioning in Bangalore;

(b) if so, the reasons therefor;

(c) the number of appeals filed by the Government against the orders of the Central Administrative Tribunal and the appeals pending before the Supreme Court; and

(d) the number of cases disposed of since its inception and the number of cases pending before the Bangalore bench of the CAT?